

FORM A- PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HCK CAPITAL SERVICES PRIVATE LIMITED

1.	Name of the Corporate Person	HCK Capital Services Private Limited
2.	Date of Incorporation of Corporate Person	06.01.2010
3.	Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies, Chennai
4.	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person.	U65921TN2010PTC074172
5.	Address of the registered office and Principal Office (if any) of Corporate Person	Kothari Buildings No. 117 Mahatma Gandhi Road, Nungambakkam, Chennai - 600034
6.	Liquidation Commencement date of Corporate Person	30.07.2025
7.	Name Address Email address Telephone number and Registration number of the Liquidator	T V Suresh Kumar Temple Tower, 7 th Floor, H-5, No.672, Anna Salai, Nandanam, Chennai- 600 035 suresh@tsklegal.com 9566011211 Registration Number: IBBI/IPA-002/IP-N00695/2018-2019/12314
8.	Last date for submission of claims	29.08.2025

Notice is hereby given that HCK Capital Services Private Limited has commenced Voluntary Liquidation on 30.07.2025.

The stakeholders of HCK Capital Services Private Limited are hereby called upon to submit a proof of their claims, on or before 29.08.2025 to the Liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 31.07.2025


Name : T V Suresh Kumar

Place: Chennai

Voluntary Liquidator

Contact: 9566011211
eMail: suresh@tsklegal.com

Temple Tower, H-5, 7th floor,
#672, Anna Salai, Nandanam,
Chennai-600 035



MAFATALAL INDUSTRIES LIMITED

CIN: L1710GJ1913PLC000035

Regd. Office: 301-302, Heritage Horizon, 3rd Floor, Off. C.G. Road, Navrangpura, Ahmedabad-380 009, Tel: No. 079-2644404-06

E-mail : ahmedabad@mafatalals.com Web Site : www.mafatalals.com

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with SEBI circular No. SEBI/HO/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, shareholders of Mafatal Industries Limited are hereby informed that a special window has been opened from July 7, 2025 to January 6, 2026, for re-lodgement of transfer deeds.

Shareholders are requested to note that, this window is only for re-lodgement of transfer deeds, which were lodged prior to the deadline of April 1, 2019 for transfer of physical shares, and rejected/ returned / not attended due to deficiency in the documents/ process/ or otherwise.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, KFin Technologies Limited, at einward.ris@kfintech.com; Contact Number: 18003094001, Unit: MAFATAL INDUSTRIES LIMITED, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032.

The Company's website, www.mafatalals.com has been updated with the details regarding the opening of this special window and further updates if any, shall be uploaded therein.

For Mafatal Industries Limited,
Amish Shah
Company Secretary

Place : Ahmedabad
Dated: 30th July, 2025



ARVIND MAFATALAL GROUP
The ethics of excellence



APL APOLLO TUBES LIMITED

Registered Office: 37, Hargobind Enclave, Vikas Marg, Delhi - 110092

Corporate Office: SG Center, Block-B, 37C, Sector 132, Noida - 201304 Uttar Pradesh, Tel.: 91-120-8918000 CIN: L74899DL1986PLC023443

Email: investors@aplapollo.com Website: www.aplapollo.com

Notice to Shareholders for Transfer of Equity shares of the Company to Investor Education & Protection Fund (IEPF)

This Notice is being published pursuant to the provisions of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time ("the Rules"). The said Rules prescribe the manner of dealing with the shares in respect of which dividend have remained unclaimed/unpaid for a period of seven consecutive years. As per the said Rules, such shares along with unclaimed/unpaid dividend shall be transferred to the Investor Education and Protection Fund ("IEPF"). The list of such shareholders is uploaded on the Company's website at <https://aplapollo.com/downloads>.

In compliance with the said Rules, individual notices have been sent to the shareholders who have not encashed their dividend since the Final Dividend for FY 2017-18, or who have otherwise obtained any order(s) from Court/Tribunal/Statutory Authorities, etc. in respect of their shares. These notices were sent at their latest available address and through e-mail whose e-mail address registered with the Company/Registrar and Transfer Agent, providing them with an opportunity to claim their unclaimed/unpaid dividend and take necessary action to avoid transfer of such shares to IEPF.

The concerned shareholders are requested to write to the Company/Registrar and Share Transfer Agent ("RTA"), along with proof of dividend encashment or relevant document(s) order(s) etc., as the case may be at the earliest but not later than November 3, 2025. For any clarification, shareholders are requested to refer to the individual notices sent to them or contact the RTA at Abhipra Capital Limited, A-387, Abhipra Complex, Dikhush, GT Karnal Rd, Wazirpur Industrial Area, Azadpur, Delhi, 110033 or to the email ID: investors@aplapollo.com (please quote folio/DP-Client ID number in all correspondence).

Shareholders holding shares in physical mode, who have not yet updated their PAN, KYC details, are requested to do so by submitting Form ISR-1, Form ISR-2, self-attested copy of PAN (of all holders, in case of joint holding), a cancelled cheque etc., to the RTA of the Company. Detailed instructions and specimen KYC forms are available on the Company's website at <https://aplapollo.com>.

Please note that in case the Company doesn't receive any communication including a valid claim from the concerned shareholder latest by November 3, 2025, the Company shall proceed to transfer their shares to the IEPF's Demat Account, without any further act or liability on the part of the Company.

Further, to avail the inherent advantages of dematerialization, shareholders holding shares in physical form are requested to convert their holding into dematerialized mode at the earliest. For more details, please visit <https://aplapollo.com>.

Special window for Re-Lodgement of transfer request of physical shares:

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window is being provided from July 7, 2025 to January 6, 2026 to facilitate the re-lodgement of transfer requests of physical shares. This facility is available only for the transfer deeds lodged before April 1, 2019 that were rejected, returned, or left unattended due to documentation or process issues.

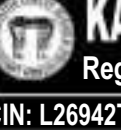
The request may be submitted to the Company's Registrar & Share Transfer Agent (RTA): Abhipra Capital Limited, Abhipra Complex, Dikhush Industrial Area, G.T. Karnal Road, Azadpur, New Delhi - 110033

011-42390725 E-mail: rtabhipra.com

Note: Re-lodged transfers will be processed only in demat form: A demat account is mandatory. Investors must provide Client Master List along with Transfer Documents, Share Certificates and other relevant documents. No requests will be accepted after January 6, 2026.

For APL Apollo Tubes Limited
Sd/-
Vipul Jain
Company Secretary & Compliance Officer

Date: July 30, 2025
Place: Noida



KAKATIYA CEMENT SUGAR & INDUSTRIES LIMITED

Regd. Office :1-10-140/1, GURUKRUPA, Ashoknagar, Hyderabad-500 020

CIN: L26942GT1979PLC002485 Website : www.kakatiyacements.com

NOTICE TO SHAREHOLDERS

NOTICE is hereby given that the 46th Annual General Meeting (AGM) of the Company is scheduled to be held on Thursday, August 28, 2025 at 11.00 at Sri Thyagaraya Gana Sabha, Chikkadapally, Hyderabad-500020 in compliance with the provisions of the Companies Act, 2013 to transact the business as set out in the Notice of AGM dated 23rd May, 2025.

In compliance with the MCA circular dated 25.09.2023 and SEBI Circular bearing No. SEBI/HO/CFD/PoD-2/P/CIR/2024/133 dated 10.10.2024 extending the relaxation for the Annual General Meeting conducted till 30th September, 2025 from dispatching the physical copies of the Financial statements for the year ended 31st March, 2025, the Notice of AGM and Annual Report 2024-25 is being sent through electronic mode to all the members whose email IDs are registered with the Company/ Depository Participant(s). These documents are also available in the website of the Company at <https://www.kakatiyacements.com>. Website(s) of the Stock Exchanges i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Share Transfer Agent of the Company viz., XL Softech Systems Limited www.xlsoftech.com.

Pursuant to provisions of section 108 and 109 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and such other provisions as may be applicable and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, members holding shares in physical or dematerialized form, as on the cut-off date i.e August 21, 2025, may cast their vote electronically on the business as set out in the Notice of AGM of the Company through e-voting platform of Central Depository Services (India) Limited through their portal www.evotingindia.co.in. The detailed procedure and instructions for e-voting are contained in the Notice of 46th AGM.

In this regard, the Members are hereby further notified that:

- Remote e-voting through electronic means shall commence from Monday, 25th August, 2025 (9.00 A.M.) and ends on Wednesday 27th August, 2025 (5.00 P.M.). Remote e-voting through electronic means shall not be allowed beyond 5.00 P.M. of 27th August, 2025.
- Cut-off date for the purpose of e-voting shall be 27th August, 2025.
- Persons who have acquired shares and become members of the Company after the dispatch of Notice and who are eligible members as on the cut-off date i.e. 27th August, 2025, may contact Shri M V R L S Rao, Company Secretary and Compliance Officer on (040) 27637717 or shares@kakatiyacements.com, info@kakatiyacements.com, xlfiled@gmail.com and obtain the login id and password.
- Members who have cast their votes by remote e-voting prior to the AGM may also attend the AGM, but shall not be allowed to cast their votes again.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-voting.
- All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mil Compounds, N M Joshi Marg, Lower Panel (East), Mumbai-400013 or send an email to helpdesk.evoting@cdslindia.com or call on 18002109911.
- Members who have not registered email address and mobile numbers, are requested to temporarily get themselves registered with XL Softech Systems Limited, by the link www.xlsoftech.com to receive copies of the Annual Report for FY 2025 along with the Notice of the 46th AGM containing the detailed procedure / instructions for participants regarding e-voting.

TRANSFER OF DIVIDEND AMOUNT AND SHARES TO IEPF :

In terms of Section 124 of the Companies Act, 2013, the company is required to transfer the dividend which remains unpaid or unclaimed for a period of 7 years to IEPF. Further the corresponding shares in respect of which dividend has not been paid or claimed for a period 7 consecutive years shall also be transferred by the company to IEPF.

Members who have not claimed their dividend for any year from 2017-2018 onwards are requested to lodge their claim with the company on or before 17th October, 2025.

BOOK CLOSURE:

NOTICE IS FURTHER GIVEN pursuant to Section 91 of the Companies Act, 2013 and the Rules framed thereunder, as amended from time to time, that the Register of Members of the Share Transfer Books of the Company shall remain closed from 22nd August, 2025 to 28th August, 2025 (both days inclusive).

Those shareholders who hold shares in physical form are requested to communicate their Mobile No, Bank account number, Name of the Bank, Branch, IFSC Code PAN (linked to Aadhar). Nomination and address (in the prescribed forms) can be downloaded from the Company's website to shares@kakatiyacements.com, xlfiled@gmail.com or info@kakatiyacements.com to facilitate upload of records/payment of dividend.

Members holding shares in electronic form are requested to notify immediately any change in their addresses and/or the Bank Mandate details to their respective DP's and to the Company's RTA, XL Softech Systems Limited, for shares held in physical form at their address at 3, Sagar Society, Road No. 2, Banjara Hills, Hyderabad-500 034 (Tel:040-23545913/14/15; Email:xlfiled@gmail.com).

For and on behalf of the Board
Sd/- M V R L S Rao
Company Secretary

Place : Hyderabad
Date :30.07.2025



LMW LIMITED

(Formerly Lakshmi Machine Works Limited)

Regd Office: SRK Vidyalaya Post, Perianaickenpalayam, Coimbatore -641020, Email Id: secretarial@lmw.co.in, Ph: 0422-7192255

CIN:L29269T21962PLC000463

NOTICE OF LOSS OF SHARE CERTIFICATES

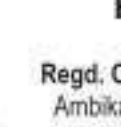
Notice is being given that the following share certificate(s) of the Company 8 share certificates consisting of 48 shares of Rs. 100/- each is lost/misplaced and is not traceable.

Folio No	Name	Certificate No(s).	Distinctive Nos. From	To	No. of Shares
JAYA/30	M. JAYALAKSHMI	630	12390	12399	48
		21348	279332	279337	
		28748	425338	432545	
		90699-90703	712095	712118	

The above shares have been transferred to Investor Education & Protection Fund Authority as per IEPF rule. The Shareholder has made a claim with IEPF authority for claiming the above shares and unclaimed dividends on these shares. Any person who has any claim in respect of the said shares should lodge such claim with the Company at its registered office within 15 days of publication of this notice, after which no claim will be entertained.

Coimbatore
30.07.2025

For LMW LIMITED
C R SHIVKUMARAN
Company Secretary



PANABYTE TECHNOLOGIES LIMITED

CIN : L51100MH1981PLC312742

Regd. Office : Office No. 105, Primus Business Park, Plot No. A-195 Rd. No. 16A, Ambika Nagar - 2, Wagle Industrial Estate, Thane - 400604, Maharashtra, India

Tel. : +91 8657641575, E-mail : info@panachemodera.com, Website : www.panabyte.com

TRANSFER OF UNCLAIMED DIVIDEND AND EQUITY SHARES OF THE COMPANY

NOTICE is hereby given to the members pursuant to Section 124(6) of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules").

In terms of Section 124(6) of the Companies Act, 2013 read with Rules, all dividends remaining unpaid or unclaimed for a period of seven years from the date of transfer the Unpaid Dividend Account are required to be transferred by the Company to Investor Education and Protection Fund (IEPF) established by the Central Government.

Shareholders are requested to note that the final dividend declared for the Financial Year 2017-18 which remained unpaid or unclaimed for a period of seven years will be due to be credited to the IEPF on 02nd November, 2025. The corresponding shares on which dividend remains unpaid or unclaimed for seven consecutive years will also get due to be transferred as per the procedure set out in the Rules. In compliance with the Rules, the Company has individually communicated to the shareholders and the details of the shares liable for transfer to IEPF is being made available at our Company's Website : www.panabyte.com.

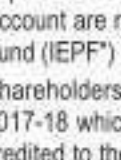
Concerned shareholders of the Company are hereby requested to claim the dividend declared for the Financial Year 2017-18 on or before 02nd November 2025, failing which the Company, with a view of adhering with the requirements of the Rules, shall transfer the respective unclaimed dividend (s) amount and corresponding shares to IEPF without any further notice.

Please note that no claim shall lie against the Company in respect of Unclaimed Dividend amount and Shares so transferred to IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF by following the procedure prescribed in the Rules. For further clarifications or assistance, you may write to :

Panabyte Technologies Limited	Niche Technologies Private Limited
Office No.105, Primus Business Park, Plot No. A-195 Rd. No.16A, Ambika Nagar - 2, Wagle Industrial Estate, Thane - 400604	3A, Auckland Place, 7th Floor, Room No. 7A & 7B, Kolkata - 700017
Tel. No. : +91 8657641575	Phone: (033) 2280 6616 / 6617 / 6618
Email : info@panachemodera.com	Email : nichetechpl@nichetechpl.com
Website: www.panabyte.com	Website: www.nichetechpl.com

For Panabyte Technologies Limited
Sd/-
Harshada Mohite
Company Secretary & Compliance Officer

Date : 31.07.2025
Place : Thane



MOIL LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE)

CIN: L99999MH1962GOI012398

Registered & Corporate Office: MOIL Bhawan, S. A. Keshi Road, Nagar - 440013, Maharashtra, Tel.: 0712 - 2862698 / 154 * Fax: 0712 - 2591661

Email: compliance@moil.nic.in Website: www.moil.nic.in

Extracts of un-audited financial results for the quarter ended 30th June, 2025

Sr. No.	Particulars	Quarter ended		
		30.06.2025 Unaudited	30.06.2024 Unaudited	31.03.2025 Audited
1	Total income from operations	34805.98	49284.17	158494.09
2	Net profit / (loss) for the period (before tax, exceptional and / or extraordinary items)	6382.44	20434.21	48678.21
3	Net profit / (loss) for the period before tax (after exceptional and / or extraordinary items)	6382.44	20434.21	48678.21
4	Net profit / (loss) for the period after tax (after exceptional and / or extraordinary items)	5150.58	15235.09	38163.71
5	Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	3925.00	15234.73	31851.56
6	Equity share capital (Face value of ₹10 each)	20348.52	20348.52	20348.52
7	Reserve (excluding Revaluation Reserve) as shown in the Balance Sheet	247366.33	240193.47	243441.32
8	Earnings per share from continuing operations (Face value of ₹ 10 each)			
	Basic	2.53	7.49	18.76
	Diluted	2.53	7.49	18.76

Notes:

- The above results, reviewed by the Audit Committee, have been approved by the Board of Directors in its meeting held on 30th June, 2025 and have been reviewed by Statutory Auditors of the Company. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- The above is an extract of the detailed format of financial results for the quarter ended 30th June, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Financial results in detailed format are available on the websites of Stock Exchanges (www.bseindia.com and www.nseindia.com) and on the Company's website (www.moil.nic.in).
- MOIL has no subsidiary/associate/joint venture company as on 30th June, 2025.
- Previous periods' figures have been regrouped/reclassified, wherever necessary to make them comparable. The figures for the quarter ended 31st March, 2025 is the balancing figures between the audited figures of full year and reviewed figures upto 31st December, 2024.

For MOIL Limited
Sd/-
Ajit Kumar Saxena
Chairman-cum-Managing Director
DIN : 08586419

Place: New Delhi
Date : 30th July, 2025

हर एक काम, देश के नाम
MOIL - Adding Strength to Steel



TECH mahindra

TECH MAHINDRA LIMITED

Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001.

Tel : 91 20 4225 0000 * Website: www.techmahindra.com

* Email: investor.relations@techmahindra.com

* CIN : L64200MH1986PLC041370

Special Window for Re-lodgement of Transfer Requests of Physical Shares of Tech Mahindra Limited ("the Company")

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025, all shareholders are hereby informed that a Special Window has been opened for a period of six months, from 7th July, 2025 to 6th January, 2026 to facilitate re-lodgement of transfer requests of physical shares of the Company.

Please note that this facility is available only for re-lodgement of those Transfer deeds which were lodged prior to 1st April, 2019 and were rejected or returned or not attended due to deficiency in the documents/process or otherwise. During this special window period, the shares that are re-lodged for transfer shall be issued in demat mode only and due process for transfer-cum-demat shall be followed.

Shareholders who missed the earlier deadline of 31st March, 2021 are encouraged to use this opportunity by furnishing the necessary documents to the Company's Registrar and Share Transfer Agent ("RTA"), MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at pune@in.mpmfsmufg.com or at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune - 411001 or write to the Company at investor.relations@techmahindra.com for any further assistance.

For TECH MAHINDRA LIMITED
Sd/-
Ruchie Khanna
Company Secretary

Place : Pune
Date : July 31, 2025



KAKATIYA CEMENT SUGAR & INDUSTRIES LIMITED

1-10-140/1, 'GURUKRUPA', Ashok Nagar, Hyderabad-500020.

CIN: L26942GT1979PLC002485 Website : www.kakatiyacements.com

NOTICE TO SHAREHOLDERS

Sub : Transfer of divided and shares to IEPF Authority

Shareholders are hereby informed that pursuant to the provisions of Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 the unclaimed dividend for the year ended 31st March 2018 which remained unclaimed for a period of seven years is due for transfer to IEPF and the corresponding shares if any on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in Rules.

The company has sent individual notices to the concerned shareholders and the details of such shares to be transferred to IEPF are also made available on the website of the company at www.kakatiyacements.com, to verify the details of their unclaimed dividend and the shares liable to be transferred. The Shareholders are requested to claim the dividend declared for the financial year ended 31st March, 2018 and for subsequent years immediately before the same is transferred IEPF.

In case the company does not receive any communication from the concerned shareholders by 17.10.2025 the company shall transfer the shares to IEPF as per the due date in terms of procedures set out in the Rules without any further notice.

Those shareholders who hold shares in physical form are requested to communicate their Mobile No, Bank account number, name of the Bank, Branch, IFSC Code, PAN, Aadhar, e-mail ID and address by submitting duly executed forms ISR-1, ISR-2, ISR-3, ISR-4 and SH-13/SH-14 along with its enclosures (which can be downloaded from RTA's website www.xlsoftech.com): xlfiled@gmail.com to facilitate payment of dividend. Members holding Accounts in Banks in which merger has taken place are requested to check and mention the correct IFSC code of the bank consequent to merger.

Please note that no claim shall lie against the company in respect of unclaimed dividend amount and shares transferred to IEPF. The shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from IEPF Authority upon due compliance of the procedures.

For any clarification in this regard, the concerned members may write to the company or to the Registrar and Share Transfer Agent (RTA) at the address stated herein below:-

Registrar and Share Transfer Agent (RTA)
XL Softech Systems Limited
(Unit: Kakatiya Cement Sugar and Industries Limited)
3, Sagar Society, Road No.2, Banjara Hills, Hyderabad - 500 034.
Phone: 040 23545913/14/15
Email: xlfiled@gmail.com

For Kakatiya Cement Sugar & Industries Limited
Sd/- M V R L S Rao
Company Secretary

Place: Hyderabad
Date : 30.07.2025

SCHEDULE I FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
HCK CAPITAL SERVICES PRIVATE LIMITED

No.	Name of the Corporate Person	HCK Capital Services Private Limited
1.	Date of Incorporation of Corporate Person	06.01.2010
2.	Authority Under Which Corporate Person is Incorporated / Registered	Registrar of Companies, Chennai
3.	Corporate Identity Number of Corporate Person	U65921TN2010PTC074172
4.	Address of the registered office and Principal Office (if any) of Corporate Person	Kothari Buildings, No. 117, Mahatma Gandhi Road, Nungambakkam, Chennai - 600034.
5.	Liquidation Commencement date of Corporate Person	30.07.2025
6.	Name and Address	T V Suresh Kumar Temple Tower, 7th Floor, H-5, No.672, Anna Salai, Nandanam, Chennai - 600 035.
7.	Email address	suresh@tsklegal.com
8.	Telephone number and Registration number of the Liquidator	9566011211 IBBI/PA-002/IN-MO0695/2018-2019/12314
9.	Last date for submission of claims	29.08.2025

Notice is hereby given that **HCK Capital Services Private Limited** has commenced Voluntary Liquidation on 30.07.2025.

The stakeholders of **HCK Capital Services Private Limited** are hereby called upon to submit a proof of their claims, on or before 29.08.2025 to the Liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 31.07.2025
Place: Chennai

Name : T V Suresh Kumar
Voluntary Liquidator



FISCHER MEDICAL VENTURES LIMITED

(formerly known as Ficher Chemic Limited)

CIN: L86900AP1993PLC118162

Registered Office: No.480/2, Andhra Pradesh Meditech Zone Limited, Nadapura Village, Padagantyada Mandal, Nadupuru, Visakhapatnam, Andhra Pradesh, 530044

Corporate Office: Level 8, Prestige Palladium Bayan, No. 129-140 Greams Road, Chennai, Tamil Nadu, 600006

E-mail: cs@fishermv.com / Website: www.fishermv.com

NOTICE PURSUANT TO SECTION 110 OF THE COMPANIES ACT, 2013 AND THE COMPANIES (MANAGEMENT AND ADMINISTRATION) RULES, 2014

Dispatch of Notice of Postal Ballot

Members are hereby informed that the Company, on 30th July 2025, has sent Notice to the members pursuant to Section 110 of the Companies Act, 2013 (the Act), in relation to the resolutions as contained in the Notice dated 28th July 2025, in electronic mode to the members, whose e-mail IDs are registered with the Company or the Depository Participant(s).

The Company has offered e-Voting facility for voting in accordance with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has engaged National Securities Depository Limited (NSDL) for this purpose.

M/s. Nuren Lodaya and Associates, Practising Company Secretary, Mumbai has been appointed as Scrutinizer to scrutinize the Postal Ballot process in a fair and transparent manner. Members are informed that:

- Notice has been sent to the members whose names appear in the Register of Members /Record of Depositories as on 25th July, 2025 and voting rights of the members are reckoned as on that day;
- The Company has completed dispatch of the Notice of Postal Ballot on Wednesday, 30th July 2025 through E-mail only, considering the recent circulars of Ministry of Corporate Affairs (MCA);
- Members who have not received Notice of Postal Ballot may download it from the website of the Company at www.fishermv.com or www.evoting.nsdl.com;
- The voting period commences at 9.00 a.m. on 31st July, 2025 and ends at 5.00 p.m. on 30th August, 2025;
- Members are requested to record their assent (FOR) or dissent (AGAINST) through the remote e-Voting process not later than 5.00 p.m. (IST) on or before 30th August, 2025 and voting by electronic means shall not be allowed beyond the said date;
- The results of the Postal Ballot will be declared on or before 2nd September, 2025 at the Corporate office of the Company.

Any grievance in respect of facility for voting by electronic means may be addressed to the Company Secretary of the Company at Level 8, Prestige Palladium Bayan, No. 129-140 Greams Road, Chennai, Tamil Nadu, 600006. E-mail : cs@fishermv.com or Ms Pallavi Mhatre, Senior Manager, NSDL at e-mail ID: evoting@nsdl.co.in or on Mob: 9080966548

Place : Chennai
Date : 31.07.2025

By order of the Board
Company Secretary and Compliance Officer



KOGTA FINANCIAL (INDIA) LIMITED

Regd. Office: 'Kogta House' Azad Mahalla, Near Railway Station, Bijnagar, Rajasthan-305624 * Website: www.kogta.in * Email: compliance@kogta.in

Phone: 0141-8767000 * CIN: U67120RJ1996PLC011406

Statement of Unaudited Financial Results for the quarter ended on June 30, 2025

(Regulation 52 (b), read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015) (Amount in Lacs, except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2025	Quarter Ended 30.06.2024	Year Ended 31.03.2025
		Unaudited	Unaudited	Audited
1	Total Income from Operations	28730.69	20782.37	100156.36
2	Net Profit / (Loss) for the period before Tax, Exceptional and/or Extraordinary Items	4852.20	3194.54	22316.46
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	4852.20	3194.54	22316.46
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	3840.54	2370.24	16819.22